

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 214**  
**(IB)-635(PB)/2021**  
**IA-1531/2024**

**IN THE MATTER OF:**  
**Technology Park Ltd**

... **Applicant/Petitioner**

**Versus**

**Alchemist Infra Realty Ltd.**

... **Respondent**

**Under Section: 7 of (IBC), 2016 CIRP**

**Order delivered on 13.05.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Respondent :**

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-1531/2024**:- There is no appearance on behalf of the Respondent No. 3, despite service of notice. Ms. Banerjee, Ld. Counsel appearing for RP submitted that notice upon Respondent Nos. 1,2,4 and 5 could not be served through ordinary process. As prayed by her, the service of notice is allowed to be effected by her upon Respondent Nos. 1,2,4 and 5 by substituted mode.

Let the notice be served upon Respondent Nos. 1,2,4 and 5 by substituted modes i.e. by way of publication in two National Newspapers, one in Vernacular and another in English, in circulation in the area where the Respondent Nos. 1,2,4 and 5 reside ordinarily/the last address located. Proof/Report of Service of notice be filed within three weeks.

List on 11.07.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**